

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3014
ANSWERED ON 12TH MARCH, 2020

COLLECTION OF TOLL TAX IN JHARKHAND

3014. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the total number and details of toll plazas operational in Jharkhand;
- (b) the total tax collected from these toll plazas annually in Jharkhand;
- (c) whether complaints of illegal charging of toll tax by the toll plazas in Jharkhand have been received by the Government and if so, the details of action taken thereon by the Government;
- (d) the number of toll plazas against whom the Government has received complaints of illegal charging of toll tax in Jharkhand along with the details of the action taken thereon by the Government; and
- (e) whether the Government proposes to close down those toll plazas which have recovered their construction cost and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) &(b) As on 29.02.2020, eight (08) fee plazas are operational on National Highways (NH) in the State of Jharkhand. The details of fee plazas alongwith fee collection in 2018-19 are as under –

S. No	Section	NH	Plaza Location	Fee Collection in 2018-19 (in Crore)
1	Barachetti - Gorhar	2	Km. 279.425 Rasaiya Dhamna	95.97
2	Gorhar - Barwa Adda	2	346.100 Ghangari	75.75
3	Hazaribagh - Ranchi including ramgarh bypass	33	Km 98.930 (Pundag)	67.31
4	Chas-Ramgarh	23	Sosokhurd @ 53.740	10.31
		23	Tand Balidih @ 16.770	12.8
5	Giridh - Jharkhand	114A	Km 232.385 @ Navasari	0 (New plaza)
6	Dumka - Jharkhand - 2LPS	133	Kothiya @ Km 109.880	0 (New plaza)
7	Mahulia-Bahragora- JH/WB Border and Bahragora - Kharagpur	NH-33 (new-18)	Kokpara @ 32.125	0 (New plaza)

(c) &(d) The details of the complaints received in National Highways Authority of India (NHAI) are as under-

Name of Fee Plaza against whom the complaint of illegal charging received	Details of Complaint	Details of Action taken by NHAI
Sosokhurd	Overcharging	The complaint of overcharging was investigated and penalty was levied on the user fee collection agency in accordance with the contract provisions. The penalty amount is being recovered as per procedure.
Ghangari	Overcharging	Complaints of overcharging were received and penalties in accordance with contract provisions were levied on the user fee collection agency.

(e) No, Sir. As per National Highways Fee Rules, the user fee is collected in perpetuity. In case of Public Private Partnership (PPP) projects, after completion of the concession period, the user fee is to be collected by Central Government at reduced rates of 40%. In case of a public funded project, the user fee rates are to be reduced to 40% after recovery of capital cost of the project.
